Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

<u>Appeal Nos. 164 of 2011</u> and IA- 250 of 2011

Dated: 27th July, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Tata Power Co. Ltd.

...Appellant (s)

Versus

M.E.R.C. & Ors.

... Respondent (s)

Counsel for the Appellant (s):

Mr. Jaideep Gupta, Sr. Adv., Mr. Avijeet Kr. Lala and Ms. Anusha Nagarajan

Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Advocate and Mr. Hasan Murtaza for R-2 Mr. Buddy A. Ranganadhan for R-1 Ms. Richa Bharadwaja for R-1 Mr. Abhishek Mitra for MSEDCL

Appeal No. 140 of 2011

Reliance Infrastructure Limited

...Appellant (s)

Versus

M.E.R.C. & Ors.

Counsel for the Appellant (s):

Counsel for the Respondent(s):

... Respondent (s)

Mr. J.J. Bhatt, Sr. Adv. Mr. Hasan Murtaza

- Mr. Buddy A. Ranganadhan and
- Ms. Richa Bharadwaja for R-1
- Mr. Avijeet Kr. Lala for Tata Power
- Ms. Kanika Agnihotri and
- Mr. Karan Minocha for MIAL

<u>Appeal No. 144 of 2011</u> and IA - 228 of 2011

Indian Hotel & Restaurant AssociationAppellant (s)

Versus

M.E.R.C. & Ors.

Counsel for the Appellant (s): Mr. Anurag Sharma

Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Adv. and Mr. Hasan Murtaza for R-2 Mr. Buddy A. Ranganadhan and Ms. Richa Bharadwaja for R-1

<u>Appeal No. 133 of 2011</u> and IA - 215 of 2011

Mumbai International Airport Pvt. Ltd.

...Appellant (s)

... Respondent (s)

Versus

M.E.R.C. & Ors.

Counsel for the Appellant (s) : Mr. P.S. Narasimha, Sr. Adv. Mr. K. Parameshwar Ms. Kanika Agnihotri Mr. Karan Minocha Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Advocate and Mr. Hasan Murtaza for R-2 Mr. Buddy A. Ranganadhan and Ms. Richa Bharadwaja for R-1

<u>Appeal No. 132 of 2011</u> and IA – 214 of 2011, IA - 172 of 2012, IA – 185 of 2012

Tata Power Co. Ltd.

...Appellant (s)

Versus

M.E.R.C. & Ors.

... Respondent (s)

... Respondent (s)

Counsel for the Appellant (s): Mr. Jaideep Gupta, Sr. Adv., Mr. Avijeet Kr. Lala and Ms. Anusha Nagarajan

Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Advocate and Mr. Hasan Murtaza for R-2 Mr. Buddy A. Ranganadhan and Ms. Richa Bharadwaja for R-1

Appeal No. 178 of 2011

Reliance Infrastructure Limited

Versus

M.E.R.C. & Ors.

Counsel for the Appellant (s):	Mr. J.J. Bhatt Mr. Hasan Murtaza
Counsel for the Respondent(s):	Mr. Buddy A. Ranganadhan and Ms. Richa Bharadwaja for R-1 Mr. Avijeet Kr. Lala for Tata Power Ms. Kanika Agnihotri and Mr. Karan Minocha for MIAL

Appeal No. 139 of 2011

Mumbai International Airport Pvt. Ltd.

Versus

M.E.R.C. & Ors.

Counsel for the Appellant (s) :

Mr. P.S. Narasimha, Sr. Adv. Mr. K. Parameshwar Ms. Kanika Agnihotri Mr. Karan Minocha

...Appellant (s)

... Respondent (s)

...Appellant (s)

... Respondent (s)

Counsel for the Respondent(s):

Mr. J.J. Bhatt, Sr. Advocate and Mr. Hasan Murtaza for R-2 Mr. Buddy A. Ranganadhan for R-1 Ms. Richa Bharadwaja for R-1 Mr. Abhishek Mitra for MSEDCL Mr. Avijeet Kumar Lala for Tata Power

<u>ORDER</u>

Learned Counsel for the parties have finished their arguments in all these Appeals. They are directed to file their comprehensive respective written submissions on or before 20.08.2012.

Post the matter for Reporting Compliance on <u>30.08.2012 at</u> <u>2.30 p.m.</u>

(V.J. Talwar) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

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